

THE CHARTERED ACCOUNTANTS (AMENDMENT)

ACT, 1955

*Repealed by Act 58 of
1960 s. 2 & Sch. I*

ACT No. 40 OF 1955

[21st October, 1955]

(Ref. 26-12-60)

An Act further to amend the Chartered Accountants Act, 1949.

BE it enacted by Parliament in the Sixth Year of the Republic of India as follows:—

Short title. 1. This Act may be called the Chartered Accountants (Amendment) Act, 1955.

Amendment of section 4. 2. In section 4 of the Chartered Accountants Act, 1949, for clause (v) of sub-section (1), the following clause shall be substituted, namely:—

XXXVIII
of 1949.

“(v) any person who has passed such other examination and completed such other training without India as is recognised by the Central Government or the Council as being equivalent to the examination and training prescribed for members of the Institute:

Provided that in the case of any person who is not permanently residing in India, the Central Government or the Council, as the case may be, may impose such further conditions as it may deem fit;”.